



FORM No. - 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

Application No.....

106811

of 200

3

Applicant(s)..... S. G. Rao & another

Respondent(s).....

U.O.I.

Advocate for Applicant(s)..... M/s. A. Kelvin Das..... Advocate for Respondent(s).....

### NOTES OF THE REGISTRY

I.P.O. for Rs 50/- filed.

For Regn Pl.

Dated  
21/02/03

Shri Das

21.02.03

Registration

21/02/03

On Memo

for Admin with Int. order Pl.

### ORDERS OF THE TRIBUNAL

#### REGISTER

MA 172/03  
21/02/03  
Registers

Or. No. 1 dated 27.2.2003

M.A.172/03 filed seeking permission to jointly prosecute this O.A. is allowed and disposed of accordingly, subject to payment of Rs.50/- in shape of I.P.O., which, Shri A. Das, learned counsel for the applicant undertakes to file in course of the day. On receipt of the I.P.O. a separate O.A. No. be assigned in respect of other applicant.

VICE-CHARMAN

1PO for Rs. 50/- filed.

My  
27/2/03

Copy of order H.27/2/03  
a/w O.A. copy issued  
to all the respmts. by  
posts.

The same copy of  
order issued to the  
counsel for both sides.

27/2/03  
S.O.

My  
27/2/03

Heard Shri A.Das, learned counsel for the applicant and Shri R.C.Rath, learned Standing Counsel (on whom a copy of this O.A. has been served) appearing for the Respondents.

It is the case of the applicants that on receipt of Annexure-A/1 dated 16.1.2003, they represented to the authorities under Annexure-A/2 (Pages 10 and 11) before the Respondents.

Authorities are competent to redress the grievances of the applicants as raised in their representations under Annexure-A/2 of this O.A.

Under Annexure-A/3 notice was issued by the Sr.D.P.O., Khurda Road, wherein the rent at the damage rent to be recovered from the applicants has not been quantified; for which the same appears to be incomplete document. In any event, since the Respondents are the authorities competent to redress the grievances of the applicants, we dispose of these O.A.s with direction to Respondents to consider the representations of the applicants (as referred above) as well as the points raised in the O.A.s within a period of 60 days from the date of receipt of copies of this order. We make it clear that the Respondents should not effect recovery of the rent at the damage ~~rate~~ ~~rent~~ from the applicants until the decision on their representation is taken by them. We, however, hereby clarify that the Respondents should recover normal house rent from the applicants during interregnum.

Send copies of this order, along with copies of the O.A.s, to Respondents and free copies of this order, also handed over to the counsels for both sides.

*Indra*  
VICE-CHAIRMAN

*J.C.*  
MEMBER (JUDICIAL)

27/2/03